

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**Item No. 111**  
**(IB)-1159(PB)/2019**

**IN THE MATTER OF:**

Diyansh Partham Infacon Pvt. Ltd.

..... Petitioners/Applicant

v.

Dwarika Infocom Pvt Ltd & Ors.

..... Respondents

**Order under Section 7 of IBC, 2016**

**Order delivered on 27.05.2019**

**Coram:**

**Dr. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**Sh. PRADEEP R. SETHI,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner

: Mr. Virender Goswami, Adv.

Ms. Soni Singh, Adv.

Mr. Shamik Saha, Adv.

For the Respondent

: Mr. Sanjay Agnihotri, Adv, for the respondent no.1

Mr. Deepak Dingra, Adv.

**ORDER**

Learned counsel for the respondent states that they shall file their vakalatnama within three days along with the resolution of the respondent company. Reply be filed within two weeks with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within one week thereafter with a copy in advance to the counsel opposite.

List for arguments on 03.07.2019.

Sd/-

**(PRADEEP R. SETHI)**  
**MEMBER (TECHNICAL)**

Sd/-

**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**